

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT - II)

Item No. 103
(IB)-2240(ND)2019
New IA-1552/2022

IN THE MATTER OF:

**M/s. Hi Tech Resource Management
Limited.**

... **Applicant/Petitioner**

Versus

M/s. Overnite Express Limited

... **Respondent**

Under Section: 7 of IBC, 2016

Order delivered on 06.04.2022

CORAM:

**SHRI ABNI RANJAN KUMAR SINHA,
HON'BLE MEMBER (J)**

**SHRI L.N. GUPTA,
HON'BLE MEMBER (T)**

PRESENT:

For the Applicant

: Mr. Rahul Tyagi Advocate

For the RP

: Ms. Nibruti Samal, Mr. Abhishek Parmar, Advs.

ORDER

IA-1552/2022: Ms. Nibruti Samal appearing for the Resolution Professional accepts notice on his behalf. She further submits that the copy of the application has not been served upon the Resolution Professional. Therefore, the Applicant is directed to serve the copy of the application on the Email Id of the counsel by tomorrow. Ld. Counsel appearing for the Resolution Professional is requested to share her Email Id to the Ld. Counsel for the Applicant during the course of the day. The RP is directed to file the reply stating whether the name of the Applicant is in the list of creditors prepared by the Resolution Professional or not. List on 13.05.2022.

- Sdr

(L. N. GUPTA)
MEMBER (T)

- Sdr

(ABNI RANJAN KUMAR SINHA)
MEMBER (J)